

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1778/2016

Reserved on : 28.09.2017

Pronounced on :01.11.2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. R. Ramanujam, Member (A)**

Pale Ram,
SI in Delhi Police,
Age 58 years,
PIS No. 28780723,
S/o. Late Sh. Sho Chand,
R/o. G-72, Gulshan Park,
Nangloi, Delhi – 41.Applicant

(By Advocate : Mr. Anil Singal)

Versus

1. Govt. of NCT of Delhi,
Through Commissioner of Police,
PHQ, IP Estate, New Delhi.
2. DCP (PCR)
Through Commissioner of Police,
PHQ, IP Estate, New Delhi.Respondents

(By Advocate : Ms. Sangita Tomar)

O R D E R

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

The applicant herein was placed under suspension on 04.04.2008 and he was reinstated in service on 11.02.2011. A departmental inquiry was initiated against him but, ultimately he was exonerated from all the charges and his suspension period was decided as spent on duty for all intents and

purposes vide order dated 11.04.2013. After being exonerated from all the charges and the suspension period being decided as period spent on duty for all intents and purposes, the applicant vide letter dated 22.02.2016, requested for grant of Washing Allowance, Conveyance Allowance and Special Pay of one month's salary with interest but the same has been rejected by the respondents which has resulted in filing this O.A.

2. Learned counsel for the applicant has placed all his arguments based on the judgment of this Tribunal in O.A No. 4010/2014 which has been allowed vide judgment dated 08.04.2015 and also implemented by the respondents vide their order dated 27.11.2015. Counsel for the applicant also states that the case in hand is squarely covered by the above cited judgment and accordingly, he states that the relief granted in O.A No. 4010/2014 be granted to the applicant also.

3. Counsel for the respondents, per contra, states that as the applicant was under suspension and has neither worked nor came to the office during the period, accordingly, he was not in need of washing the clothes. Thus, the respondents have rightly rejected his claim of washing clothes, conveyance allowance and special pay.

4. Heard the learned counsel for the parties. We have perused the judgment in O.A 4010/2014 decided on 08.04.2015 by this Tribunal and found that the matter in hand is exactly

similar in issue and nature accordingly, following the judicial decorum, this O.A is also allowed. The applicant shall be entitled to the same benefits as has been granted in the aforesaid judgment in regard to the payment of Washing Allowance, Conveyance Allowance and Special Pay admissible to him for the period under which he remained under suspension, which was ultimately decided by the respondents themselves to be spent on duty for all intents and purposes. The order dated 07.04.2016 is quashed and set aside.

5. Accordingly, the respondents are directed to accord the aforementioned benefits within a period of two months from the date of receipt of a certified copy of this order.

6. The O.A is allowed with the aforesaid directions. No order as to costs.

(R. Ramanujam)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/